



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Aug/202425/11

DATED: 06/09/2024

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Aug/202425/11 dated 06/09/2024 of Norms Committee - I for the year 2024-25 was held on 06/09/2024 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri R.K. Jaiswal, DO	MHI

2	Shri T.R. Choudhary, Scientist 'E'	MeitY
3	Shri S. K. Jain, Consultant	DPIIT
4	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT
5	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT
6	Shri S.K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT

In Attendance:

S.No.	Name and Designation	Department
1	Shri Santosh Kumar Dubey, Dy.DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000692AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 02.09.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	2 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000980AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that a copy of minutes of PIC meeting dated 09.06.2020 was provided to Consultant (Tech-3) vide mail dated 04.09.2024. The Committee, therefore, directed the concerned TE to examine the PIC minutes in the context of the present case and to discuss this case with a detail note so that the Committee can consider and to take a decision on this issue and other similar cases in the forthcoming NC meeting. Case stands deferred.	

Case No.	3 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	MAGELLAN AEROSPACE (TUMKUR) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00007151AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the unit is a 100% EOU for the manufacture and export of Commercial Aircraft Parts. After due deliberation, the Committee decided to seek following documents/information from the firm: i. Copy of letter dated 20.03.2023 fixing ad-hoc norms issued by the office of DC, CSEZ. ii. Valuation report with percentage of scrap/wastage issued by the Director, MSME, Bangalore with supporting documents. Case stands deferred.	

Case No.	4 / NC/1/MEET/Aug/202425/11
Case Status	Case Approved
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00002533AM25
RA File Number	042404000158 AM11
Licence No and Date	0410117246/16/09/2010
Norms Committee Decision: The Committee considered the case as per agenda and decided to modify the ad-hoc norms as per comments of DPIIT dated 06.09.2024, as under: i. The weight of import item at Sl. No. 3 (Aluminium Louver) may be modified as 13 MT and its quantity may be allowed as 48 Nos. on net to net basis with accountability clause. ii. Norms for other import items shall remain the same as rarified earlier in Norms Committee meeting No. 38/80-ALC/2010 dated 22.02.2021.	

Reason for modification of norms: The weight of import item at Sl. No. 3 is being reduced from 18 MT to 13 MT. The earlier estimated weight of this item was 18 MT. However, the actual weight of this import item as per Bill of Entries is 13 MT. There is no change in the quantity in Nos. and import item is being allowed on net-to-net basis.

RA concerned may take suitable consequential action accordingly.

Case No.	5 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00002442AM25
RA File Number	318304000072 AM12
Licence No and Date	3110049333/21/07/2011
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	6 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00004298AM24
RA File Number	092404000140 AM13
Licence No and Date	0910053280/18/07/2012
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	7 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	ENERTECH ENGINEERING PVT LTD.
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00006391AM24
RA File Number	NA
Licence No and Date	0910059594/21/03/2014
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. It is observed from the documents that the firm has not imported all the items mentioned in the application as some of them have been procured indigenously which needs to be deleted. Therefore, the firm may be requested to furnish the list of items actually imported along with quantity and used in the export product. Case stands deferred.	

Case No.	8 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00002612AM25
RA File Number	318304000082 AM15
Licence No and Date	3110064489/27/06/2014
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	9 / NC/1/MEET/Aug/202425/11
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Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00002445AM25
RA File Number	039404001169 AM15
Licence No and Date	0310795103/06/04/2015
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	10 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	AYYAPPA CNC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00002380AM25
RA File Number	072404000152 AM16
Licence No and Date	0710108550/24/07/2015
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	11 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	ENERTECH ENGINEERING PVT LTD.
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00006387AM24
RA File Number	092404000522 AM16
Licence No and Date	0910063144/18/01/2016
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

(i) It is observed from the documents that the firm has not imported all the items mentioned in the application as some of them have been procured indigenously which needs to be deleted. Therefore, the firm may be requested to furnish the list of items actually imported along with quantity and used in the export product.

Case stands deferred.

Case No.	12 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00005604AM23
RA File Number	039504000820 AM17
Licence No and Date	0310811232/15/02/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	13 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00002443AM25
RA File Number	039404001130 AM19
Licence No and Date	0310828077/02/04/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	14 / NC/1/MEET/Aug/202425/11
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Case Status	Case Rejected
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00002447AM25
RA File Number	039404001130 AM19
Licence No and Date	0310828077/02/04/2019
Norms Committee Decision: The committee considered the case as per agenda and noted that this case is duplicate to the case listed at Sl. No. 0310828077. Hence, the committee decided to withdraw this case from agenda showing it as “rejected”. Case stands rejected.	

Case No.	15 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00002444AM25
RA File Number	039404000474 AM20
Licence No and Date	0310833455/17/12/2019
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	16 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00007676AM24
RA File Number	318304000160 AM20
Licence No and Date	3110067707/06/03/2020
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	17 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	JOHNSON LIFTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	018005000469AM21
RA File Number	042404000202 AM20
Licence No and Date	0410166788/29/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the applicant on PH in the forthcoming meeting with detailed calculation sheet as per advice of TE. Case stands deferred.	

Case No.	18 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00002331AM23
RA File Number	018005000474 AM21
Licence No and Date	0310836537/05/06/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	19 / NC/1/MEET/Aug/202425/11
Case Status	Case Approved
Party Name	FREEDOM OPHTHALMIC PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00001509AM25
RA File Number	042404000092 AM21
Licence No and Date	0410167059/11/09/2020

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to modify the ad-hoc norms** as per comments of Consultant (Tech-1) dated 05.09.2024, as under:

1. ITEM OF EXPORT: ACRYLIC FOLDABLE INTRAOCULAR LENS

S.NO	ITEM OF IMPORT	WASTAGE ASKED	WASTAGE ALLOWED
1	ACRYLIC FOLDABLE INTRAOCULAR LENS BLANKS OF REL SPEC. AND SIZE	10.6 %	NETT TO NETT
2	ALUMINIUM FOIL OF REL THICKNESS	3 %	AS PER PACKAGING POLICY
3	DIMOND TOOL	CONSUMABLE	1% OF FOB VALUE
4	P.P. HOMOPOLYMER	10.6 %	AS PER PACKAGING POLICY

2. ITEM OF EXPORT: HYDROPHOBIC INTRAOCULAR LENS

S.NO	ITEM OF IMPORT	WASTAGE ASKED	WASTAGE ALLOWED
1	HYDROPHOBIC INTRAOCULAR LENS BLANKS OF REL SPEC. AND SIZE	10.6 %	NETT TO NETT
2	ALUMINIUM FOIL OF REL THICKNESS	3 %	AS PER PACKAGING POLICY
3	DIMOND TOOL	CONSUMABLE	1% OF FOB VALUE
4	P.P. HOMOPOLYMER	10.6 %	AS PER PACKAGING POLICY

3. ITEM OF EXPORT: PMMA INTRAOCULAR LENS

S.NO	ITEM OF IMPORT	WASTAGE ASKED	WASTAGE ALLOWED
1	PMMA INTRAOCULAR LENS BLANK SHEET OF REL SPEC.	10.6 %	1.05 SQ INCH/SQ INCH CONTENT IN EXPORT
2	ALUMINIUM FOIL OF REL THICKNESS	3 %	AS PER PACKAGING POLICY
3	DIMOND TOOL	CONSUMABLE	1% OF FOB VALUE
4	P.P. HOMOPOLYMER	10.6 %	AS PER PACKAGING POLICY

RA concerned may take suitable consequential action accordingly.

Case No.	20 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00001688AM25
RA File Number	072404000186 AM21
Licence No and Date	0710117091/05/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm did not appear on PH nor gave any intimation in this regard. Hence, the Committee decided to give them second opportunity and to call the applicant on PH in the forthcoming meeting. Case stands deferred.	

Case No.	21 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024

HQ File Number	HQRNORM REVIW00001691AM25
RA File Number	072404000184 AM21
Licence No and Date	0710117090/05/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm did not appear on PH nor gave any intimation in this regard. Hence, the Committee decided to give them second opportunity and to call the applicant on PH in the forthcoming meeting. Case stands deferred.	

Case No.	22 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00001692AM25
RA File Number	072404000183 AM21
Licence No and Date	0710117089/05/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm did not appear on PH nor gave any intimation in this regard. Hence, the Committee decided to give them second opportunity and to call the applicant on PH in the forthcoming meeting. Case stands deferred.	

Case No.	23 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00001693AM25
RA File Number	072404000182 AM21
Licence No and Date	0710117092/05/10/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the firm did not appear on PH nor gave any intimation in this regard. Hence, the Committee decided **to give them second opportunity and to call the applicant on PH** in the forthcoming meeting.

Case stands deferred.

Case No.	24 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00001679AM25
RA File Number	072404000185 AM21
Licence No and Date	0710117104/06/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the firm did not appear on PH nor gave any intimation in this regard. Hence, the Committee decided to give them second opportunity and to call the applicant on PH in the forthcoming meeting. Case stands deferred.	

Case No.	25 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	IBCC INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00068153AM21
RA File Number	08AA04006808 AM21
Licence No and Date	0811000449/22/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	26 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	PUNCH RATNA FASTENERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00085898AM21
RA File Number	05AA04032174 AM21
Licence No and Date	0511001335/17/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	27 / NC/1/MEET/Aug/202425/11
Case Status	Case Approved
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00097654AM21
RA File Number	03AA04025483 AM21
Licence No and Date	0311002082/05/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to modify the ad-hoc norms as per comments of Consultant (Tech-3) dated 06.09.2024, as under: i. In Export Product (EP) at Sl. No. 1- 87143 Kg. and Sl. No. 2- 87915 kg. may be added. ii. In import items 1 & 2- net content in EP + 2% wastage may be allowed. iii. In import items 3 to 6- As applied. Value restricted to 5% of FOB value. Note: Tubes will be imported in running length & grade & dia. of tubes will be same as used in EP. RA concerned may take suitable consequential action accordingly.	

Case No.	28 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00002491AM25
RA File Number	07AA04002713 AM22
Licence No and Date	0711001033/05/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	29 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00002492AM25
RA File Number	07AA04002934 AM22
Licence No and Date	0711001043/06/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	30 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00002493AM25
RA File Number	07AA04002729 AM22
Licence No and Date	0711001047/07/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	31 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00101137AM22
RA File Number	05AA04018188 AM22
Licence No and Date	0511002839/27/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	32 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00116891AM22
RA File Number	05AA04018650 AM22
Licence No and Date	0511003189/17/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
i. Application on ANF 4A is required.	
Case stands deferred.	

Case No.	33 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00121082AM22
RA File Number	09AA04004973 AM22
Licence No and	0911001075/22/06/2021

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	34 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00131148AM22
RA File Number	03AA04025634 AM22
Licence No and Date	0311005113/05/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
1. Submit a neat sketch and coloured picture of the export products 2. Submit a process flow chart and wastage at each stage of operation of each export product. 3. Submit the initial weight of the raw material and dimensions thereof and also finish weight and dimensions of the export products from sl no 1 to 4.	
Case stands deferred.	

Case No.	35 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00134005AM22
RA File Number	24AA04006493 AM22
Licence No and Date	2411000651/08/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	36 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00006478AM24
RA File Number	31AA04020534 AM22
Licence No and Date	3111000464/19/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	37 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00005958AM24
RA File Number	05AA04068540 AM22
Licence No and Date	0511004108/12/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	38 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	PENGUIN PETROLEUM SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00002664AM25
RA File Number	03AA04044352 AM22
Licence No and Date	0311006128/13/08/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Firm should provide wastage at each stage of manufacture
- ii. With supporting calculations/drawings

Case stands deferred.

Case No.	39 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00005959AM24
RA File Number	05AA04075816 AM22
Licence No and Date	0511004464/03/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/1/MEET/Aug/202425/11
Case Status	Case Rejected
Party Name	WORTHY ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00184150AM22
RA File Number	07AA04027685 AM22
Licence No and Date	0711001904/15/09/2021
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 28.05.2024 followed by several reminders dated 12.06.2024, 27.06.2024, 12.07.2024 11.08.2024 & 26.08.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case stands **rejected**.

Case No.	41 / NC/1/MEET/Aug/202425/11
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00001574AM25
RA File Number	05AA04088451 AM22
Licence No and Date	0511005289/07/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant(SKB) dated 06.09.2024, as under:

SL NO	EXPORT ITEM	QUANTITY	IMPORT ITEM & QUANTITY	QUANTITY ALLOWED
1	PARTS CONSISTING PRE- FABRICATED PIPINGS FOR BOILERS.	210.00 MTS	CARBON STEEL SEAMLESS PIPE SA/ A 106 Gr B &C , API 5 L GR. X 42 / X 52/ X 55/ X 65, SA/ A 53 GR B, SA / A 333 GR 6, APL 5L GRADE B	1.02 KGS/KGS ON THE NET WEIGHT OF CARBON STEEL SEAMLESS PIPES IN THE EXPORT PRODUCT.
			STAINLESS STEEL SEAMLESS PIPES, SA/A 312 TP 304 TO 347 , TP 304 L to 347 L, DUAL GRADE - TP 304 / 304 L to TP 347/347L	1.02 KGS/KGS ON THE NET WEIGHT OF STAINLESS-STEELSEAMLESS PIPES IN THE EXPORT PRODUCT.
			FLANGES CARBON STEEL, SA / A 105, SA/ A 350 LF 2 (LTCS),SA/ A 350 LF 2 (LTCS)	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			FLANGES STAINLESS STEEL, SA/A 182 GR F 304 TO F 347, ,SA/A 182 F 304 L TO F347 L ,DUAL GRADE - F 304 / 304 L , TO F 347 / 347 L	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			PIPE FITTING CARBON STEEL, SA/A 234 WPB / WPC,SA/ A 420 WP L 6, SA/A 106 GR. B/ REDUCERS / ELBOW / END CAPS/ TEE / TEE/ COUPLING / /SOCKOLET/ WELDOLET / Y PIECE /	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE

MEGALET & ALL TYPES OF VARIANTS		
PIPE FITTING STAINLESS STEEL, NET TO NET UNDER GN-4 WITH SA/A 403, 358 F, WP 304 TO WP ACCOUNTABILITY CLAUSE 347,SA/A 403 WP 304 TO WP 347 L ,DUAL GRADE - WP 304 / 304 L TO WP 347 / 347 L REDUCERS / ELBOW / END CAPS/ TEE / COUPLING / Gasket, KLINGERSIL C-4440/SOCKOLET/ WELDOLET / Y PIECE / MEGALET & ALL TYPES OF VARIANTS		
PLATES BELOW 10 MM		1.02 KGS/KGS ON THE NET WEIGHT OF PLATE BELOW 10 MM IN THE EXPORT PRODUCT.
PLATES ABOVE 10 MM		1.02 KGS/KGS ON THE NET WEIGHT OF PLATE ABOVE 10 MM IN THE EXPORT PRODUCT.
NOTE: THE GRADES AND SIZES OF THE IMPORTED PIPES SHOULD BE MATCHED WITH THE GRADES AND SIZES OF PIPES IN THE EXPORT PRODUCT.		
RA concerned may take suitable consequential action accordingly.		

Case No.	42 / NC/1/MEET/Aug/202425/11			
Case Status	Case Approved			
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024			
HQ File Number	HQRNORM REVIW00001790AM25			
RA File Number	05AA04071693 AM22			
Licence No and Date	0511005449/14/10/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(SKB) dated 06.09.2024, as under:				
SL NO	EXPORT ITEM	QUANTITY	IMPORT ITEM & QUANTITY	QUANTITY ALLOWED

1	PARTS CONSISTING PRE-FABRICATED PIPINGS FOR BOILERS.	5.00 MTS	VALVES	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			CARBON STEEL SEAMLESS PIPE, SA/ A 106 Gr B &C , API 5 L GR. X 42 / X 52/ X 55/ X 65, SA/ A 53 GR B, SA / A 333 GR 6, APL 5L GRADE B	1.02 KG/KG ON THE NET WEIGHT OF CARBON STEEL SEAMLESS PIPE IN THE EXPORT PRODUCT.
			PIPE FITTING CARBON STEEL, SA/A 234 WPB / WPC,SA/ A 420 WP L 6, SA/A 350 LF2 CL1, A333 - 6, SA/A 106, SA/A 105 GR. B/C, IS:2062 GR.B REDUCERS /ELBOW / END CAPS/ TEE /COUPLING / NIPOLET/SWEEPOLET /SOCKOLET/ WELDOLET /Y PIECE / MEGALET & ALL TYPES OF VARIANTS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			FLANGES CARBON STEEL, SA / A 105, SA/ A 350 LF 2 (LTCS),SA/ A 350 LF 2 (LTCS)	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

NOTE: THE GRADES AND SIZE OF THE IMPORTED PIPE SHOULD BE MATCHED WITH THE GRADE AND SIZE OF THE PIPE IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	43 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	MAHINDRA DEFENCE SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00256987AM22
RA File Number	05AA04093225 AM22
Licence No and Date	0511006236/18/11/2021
Norms Committee Decision:	
Case deferred for the comments of SCOMET Division.	

Case No.	44 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	HERMINIO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00002627AM25
RA File Number	03AX04000342 AM22
Licence No and Date	0311009749/24/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Qty. of each EP in nos. ii. Form/shape of items of import iii. Detail technical note on manufacturing process including the relevant flow sheet. iv. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. v. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. vi. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. vii. Invoice of sale of scrap viii. CIF value of items of import. Case stands deferred.	

Case No.	45 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024

HQ File Number	HQRNORM REVIW00002495AM25
RA File Number	07AX04000142 AM22
Licence No and Date	0711002750/30/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	46 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	PENGUIN PETROLEUM SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00002665AM25
RA File Number	03AX04000231 AM22
Licence No and Date	0311009924/30/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Drawing of export product & item of import with all dimensions. ii. Weight of export item & import item per unit. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. iv. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. v. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. Case stands deferred.	

Case No.	47 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024

and Date	
HQ File Number	HQRNORM REVIW00002496AM25
RA File Number	07AX04000192 AM22
Licence No and Date	0711002858/11/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	48 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00008523AM24
RA File Number	24AX04000044 AM22
Licence No and Date	2411001247/11/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Chemical Composition of each export product and also of the imported items. What are cermet grains? 2. Correlation of input with each export item. 3. Catalogue / technical write-up of each export item along with engineering diagrams. 4. Flowchart depicting the manufacturing process. 5. Justification on the wastage in inputs. What are the reasons for using both High and low-carbon Ferro Chrome Lignosulfonate (Ferro Chrome LS) in the charge mix? What are the raw materials in the charge mix and the weight thereof? 6. Excel sheet which could indicate an item of export, quantity in kgs and total weight of each export item, list of indigenous items in the export product and weight thereof, items of import to be used in each export product and weight thereof inclusive of wastage. Case stands deferred.	

Case No.	49 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00002497AM25
RA File Number	07AX04000300 AM22
Licence No and Date	0711003072/31/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	50 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00001935AM25
RA File Number	07AX04000333 AM22
Licence No and Date	0711003157/07/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	51 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00002498AM25
RA File Number	07AX04000407 AM22
Licence No and Date	0711003293/23/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	52 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00002499AM25
RA File Number	07AX04000420 AM22
Licence No and Date	0711003297/24/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	53 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	TRIVENI TURBINE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00002585AM25
RA File Number	07AX04000438 AM22
Licence No and Date	0711003348/03/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	54 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	WEST COAST PAPER MILLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00002581AM25
RA File Number	07AX04000553 AM22
Licence No and Date	0711003637/06/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	55 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	JOHNSON LIFTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001370AM23
RA File Number	04AX04000229 AM23
Licence No and Date	0411003461/14/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the applicant on PH in the forthcoming meeting with detailed calculation sheet as per advice of TE. Case stands deferred.	

Case No.	56 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	VEER-O-METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001620AM23
RA File Number	07AX04000398 AM23
Licence No and Date	0711004414/23/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the applicant on PH in the forthcoming meeting with the following information/documents: i. Samples of export product, ii. Excel sheet with quantitative calculations, iii. Dimensional details of the export product and import items. Case stands deferred.	

Case No.	57 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	FUTURETECH ENGINEERING LLP
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00002128AM23
RA File Number	07AX04000493 AM23
Licence No and Date	0711004710/19/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	58 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00007304AM24
RA File Number	NA
Licence No and Date	3111001710/26/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. ii. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material/Consumables. iii. Appendix 4E iv. Calculation sheet for quantity of pipe proposed for import in terms of length number and weight.	

Case stands deferred.

Case No.	59 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	JOHN CRANE SEALING SYSTEMS INDIA PRIVATELIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00004022AM23
RA File Number	07AX04001088 AM23
Licence No and Date	0711005593/02/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	60 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00004286AM23
RA File Number	31AX04000222 AM23
Licence No and Date	3111001802/11/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Net number of tubes contained in export product along with their dimensions per piece weight and total weight in export product. ii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete	

- justification and supported by documentary evidence/drawings etc.
- iv. Weight of each tube imported
- v. Clarification whether the application is under Self-Ratification or Self Declaration.

Case stands deferred.

Case No.	61 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00001697AM25
RA File Number	05AX04002080 AM23
Licence No and Date	0511016024/25/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	62 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00008377AM24
RA File Number	31AX04000268 AM23
Licence No and Date	3111001903/21/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	63 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred

Party Name	FUTURETECH ENGINEERING LLP
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00005801AM23
RA File Number	07AX04001561 AM23
Licence No and Date	0711006222/18/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	64 / NC/1/MEET/Aug/202425/11
Case Status	Case Approved
Party Name	LAXMI DENTAL EXPORT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00005929AM24
RA File Number	03AX04005217 AM23
Licence No and Date	0311020942/24/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(Tech-1) dated 06.09.2024, as under:	
i. Wastage reduced from 20 % to 17 % ii. Export – PU Multiflex Therforming foils for dental braces in round shape (containing TPU film 9600 kg)----- 360000 Nos iii. Import – TPU film of relevant grade and thickness- 11,232 kg	
RA concerned may take suitable consequential action accordingly.	

Case No.	65 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	IBCC INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024

and Date	
HQ File Number	HQRNORM APPLY 00006282AM23
RA File Number	08AX04001861 AM23
Licence No and Date	0811007296/13/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	66 / NC/1/MEET/Aug/202425/11
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00006521AM23
RA File Number	56AX04000397 AM23
Licence No and Date	5611001590/23/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Meity dated 22.08.2024, as under:	
Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	67 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00006643AM23
RA File Number	04AX04001036 AM23
Licence No and Date	0411004952/27/02/2023

Norms Committee Decision:

The Committee considered that case as per agenda and noted that DL reply furnished by the applicant is not clear and justified. The concerned TE expressed that there is ambiguity in reply submitted by the firm. To check the justification of wastage and manufacturing process, factory visit of the firm would be appropriate. Accordingly, the Committee decided that a technical team consisting of TEs of Meity, TE/officer of DGFT may visit the premise of the factory to see manufacturing process and justification for applied wastages. The technical team shall submit a report accordingly.

Case stands deferred.

Case No.	68 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00006669AM23
RA File Number	03AX04005787 AM23
Licence No and Date	0311021796/28/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	69 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00006907AM23
RA File Number	56AX04000417 AM23
Licence No and Date	5611001620/10/03/2023
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter followed by several reminders was issued to the applicant for providing certain information/documents. However, reply is yet to be received. Hence, the committee decided to send the final reminder to the applicant to submit the	

reply within 15 days.

Case stands deferred.

Case No.	70 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00006912AM23
RA File Number	04AX04001090 AM23
Licence No and Date	0411005039/10/03/2023
Norms Committee Decision: The Committee considered that case as per agenda and noted that DL reply furnished by the applicant is not clear and justified. The concerned TE expressed that there is ambiguity in reply submitted by the firm. To check the justification of wastage and manufacturing process, factory visit of the firm would be appropriate. Accordingly, the Committee decided that a technical team consisting of TEs of Meity, TE/officer of DGFT may visit the premise of the factory to see manufacturing process and justification for applied wastages. The technical team shall submit a report accordingly. Case stands deferred.	

Case No.	71 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00001607AM25
RA File Number	03AX04005269 AM23
Licence No and Date	0311022060/10/03/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	72 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00007278AM23
RA File Number	04AX04001148 AM23
Licence No and Date	0411005172/29/03/2023
Norms Committee Decision: The Committee considered that case as per agenda and noted that DL reply furnished by the applicant is not clear and justified. The concerned TE expressed that there is ambiguity in reply submitted by the firm. To check the justification of wastage and manufacturing process, factory visit of the firm would be appropriate. Accordingly, the Committee decided that a technical team consisting of TEs of Meity, TE/officer of DGFT may visit the premise of the factory to see manufacturing process and justification for applied wastages. The technical team shall submit a report accordingly. Case stands deferred.	

Case No.	73 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00001707AM25
RA File Number	05AX04003576 AM23
Licence No and Date	0511018085/29/03/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	74 / NC/1/MEET/Aug/202425/11
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Case Status	Case Approved
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00001785AM25
RA File Number	31AX04000371 AM23
Licence No and Date	3111002189/11/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to modify the ad-hoc norms as per comments of DPIIT dated 05.08.2024, as under: 1. Description of the export item at Sl. No. 1 may be modified as “SLIDE, POWER END, Q 10, BOTTOM Part No. 101870964 (Pressure Reducing Valves & Thermostatically Controlled Valves) Total GW 12500 KGS & NW 2934 KGS”. 2. Description of the export item at Sl. No. 2 may be modified as “SLIDE, POWER END, Q10, TOP Part No. 101870966 (Pressure Reducing Valves & Thermostatically Controlled Valves) Total GW 12500 KGS & NW 2934 KGS.” 3. The quantity of import items at Sl. No. 1 & 2 shall remain the same as ratified earlier. Reason for review of Norms: There were some errors in the earlier description of export items and the same is being corrected. There is no change in the weight of export and import items and the norms of consumption remain the same RA concerned may take suitable consequential action accordingly.	

Case No.	75 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000774AM24
RA File Number	08AX04000030 AM24
Licence No and Date	0811008147/11/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	76 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	WALCHANDNAGAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000893AM24
RA File Number	31AX04000381 AM23
Licence No and Date	3111002290/17/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	77 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	WALCHANDNAGAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000894AM24
RA File Number	31AX04000002 AM24
Licence No and Date	3111002291/17/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	78 / NC/1/MEET/Aug/202425/11
Case Status	Case Rejected
Party Name	BOTIL OIL TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000896AM24
RA File Number	05AX04000382 AM24
Licence No and Date	0511018868/17/05/2023
Norms Committee Decision:	

The Committee considered that case as per agenda and noted the comments of TE. The concerned TE expressed that the firm has explained that import & export items are same and only chamfering operation is done by them. There is also unnoticeable weight loss and therefore same import & export weight have been given. As it is difficult to distinguish between import & export item, the Committee found no substance for fixation of ad-hoc norms and decided **to reject** the case

Case stands rejected.

Case No.	79 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	TEXMACO RAIL & ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001229AM24
RA File Number	02AX04000079 AM24
Licence No and Date	0211004516/01/06/2023
Norms Committee Decision:	
The Committee considered the as per agenda and noted the comments of MHI dated 02.08.2024. The Committee decided to discuss this case further with regard to import items.	
Case stands deferred.	

Case No.	80 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00004392AM24
RA File Number	07AX04000511 AM24
Licence No and Date	0711008537/12/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	81 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	INTEGRAL COMPONENT MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00004564AM24
RA File Number	04AX04000334 AM24
Licence No and Date	0411005763/21/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	82 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00004653AM24
RA File Number	07AX04000517 AM24
Licence No and Date	0711008820/26/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	83 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00001703AM25
RA File Number	05AX04001117 AM24
Licence No and Date	0511020077/27/07/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	84 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	NASMYTH ASIA (IN) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00002415AM25
RA File Number	07AX04000628 AM24
Licence No and Date	0711008837/28/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	85 / NC/1/MEET/Aug/202425/11
Case Status	Case Rejected
Party Name	FUTURETECH ENGINEERING LLP
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00005502AM24
RA File Number	NA
Licence No and Date	0711008917/08/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the firm has applied twice against the same AA No. Hence, the Committee decided to withdraw this case showing it as “rejected”. Case stands rejected.	

Case No.	86 / NC/1/MEET/Aug/202425/11
Case Status	Case Approved
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00005078AM24
RA File Number	03AX04002172 AM24
Licence No and Date	0311026362/16/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 04.09.2024, based on MHI's earlier recommendation dated 28.12.2020 in similar case of the firm, as under: i. The firm's proposal may be allowed for wastage of 633.23% on net content basis as against 847.55% applied for. RA concerned may take suitable consequential action accordingly	

Case No.	87 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00005127AM24
RA File Number	05AX04000989 AM24
Licence No and Date	0511020481/18/08/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	88 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	BOTIL OIL TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00001850AM25
RA File Number	NA

Licence No and Date	0511020615/28/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	89 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00005554AM24
RA File Number	31AX04000136 AM24
Licence No and Date	3111002630/11/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	90 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00005783AM24
RA File Number	31AX04000155 AM24
Licence No and Date	3111002654/21/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	91 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	INTEGRAL COMPONENT MANUFACTURERS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024

and Date	
HQ File Number	HQRNORM APPLY 00005909AM24
RA File Number	04AX04000544 AM24
Licence No and Date	0411006069/27/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	92 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00001704AM25
RA File Number	05AX04001937 AM24
Licence No and Date	0511021294/03/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	93 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	VITECH HEAVY EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00006171AM24
RA File Number	03AX04003109 AM24
Licence No and Date	0311027809/11/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	94 / NC/1/MEET/Aug/202425/11
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Case Status	Case Rejected
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00006345AM24
RA File Number	31AX04000175 AM24
Licence No and Date	3111002730/18/10/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 16.02.2024 followed by several reminders was issued to the applicant for providing certain information/documents. A final reminder was also issued on 02.07.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	95 / NC/1/MEET/Aug/202425/11
Case Status	Case Approved
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00006727AM24
RA File Number	31AX04000215 AM24
Licence No and Date	3111002779/08/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 05.09.2024, as under: Export Items: LUBE OIL UNIT (NW-8350 & GW-9185)-2 NOS. i. Cable (CBL-IN-SWB-IP-1.5mm2-TC-EPR-BL) at Sl. No. 14 & 29 may be allowed with NIL wastage on net content basis. ii. Others items of import may be allowed as component on net-to-net basis with accountability clause.	

RA concerned may take suitable consequential action accordingly.

Case No.	96 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00006777AM24
RA File Number	34AX04000619 AM24
Licence No and Date	3411004335/09/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	97 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00006778AM24
RA File Number	34AX04000620 AM24
Licence No and Date	3411004336/09/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	98 / NC/1/MEET/Aug/202425/11
Case Status	Case Approved
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00007490AM24

RA File Number	31AX04000255 AM24
Licence No and Date	3111002918/20/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 06.09.2024, as under: Export Items: LUBE OIL CONSOLE MATERIAL CODE: SKO0061306 PROJECTS NO. : 1908317 (NW-28800 & GW-31680)-01 NOS. i. Item of import at Sl. No. 6 & 7 may be allowed with NIL wastage on net content basis. ii. Others items of import may be allowed as component under GN-4 on net-to-net basis with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	99 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00007491AM24
RA File Number	31AX04000256 AM24
Licence No and Date	3111002919/20/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. ii. There appears to be ambiguity in the quantity of item at Sl. No. 13 (Plate) furnished in 4E and application and hence clarification thereof.	

iii. Wastage calculation for plate along with net weight and gross weight.

Cast stands deferred.

Case No.	100 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00007520AM24
RA File Number	31AX04000257 AM24
Licence No and Date	3111002925/21/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	101 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	HYDROBENZ INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00007688AM24
RA File Number	24AX04000390 AM24
Licence No and Date	2411003126/02/01/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
i. Dimension of imported tubes and their numbers. ii. Dimension of each export product. iii. Calculation sheet of import requirement and wastage supported by dimensional drawings.	
Cast stands deferred.	

Case No.	102 / NC/1/MEET/Aug/202425/11
Case Status	Case Approved
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM REVIW00002561AM25
RA File Number	31AX04000280 AM24
Licence No and Date	3111002971/11/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case has already been approved in its meeting dated 03.06.2024. However, there was a typographical error and as per comments of Consultant(Tech-3) dated 03.09.2024, now the quantity of import is corrected as under: i. The correct quantity of import is 81500 kg. RA concerned may take suitable consequential action accordingly.	

Case No.	103 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00008146AM24
RA File Number	31AX04000300 AM24
Licence No and Date	3111003029/24/01/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	104 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00008568AM24
RA File Number	06AX04000331 AM24
Licence No and Date	0611002503/14/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	105 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00008625AM24
RA File Number	06AX04000332 AM24
Licence No and Date	0611002512/16/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	106 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	LINDE ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00008909AM24
RA File Number	03AX04005556 AM24
Licence No and Date	0311031761/05/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	107 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	INJECTOPLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00009028AM24
RA File Number	06AX04000403 AM24
Licence No and Date	0611002554/11/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	108 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00009108AM24
RA File Number	31AX04000335 AM24
Licence No and Date	3111003233/14/03/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detailed dimension of import items including outer and inner dimension and length. ii. Detailed dimension of each export item including outer and inner dimension and length. iii. Calculation sheet of export and import including justification for wastage at each stage of manufacturing process supported by dimensional drawing and weight. Case stands deferred.	

Case No.	109 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00009116AM24
RA File Number	31AX04000338 AM24
Licence No and Date	3111003239/14/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	110 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00009230AM24
RA File Number	06AX04000360 AM24
Licence No and Date	0611002575/20/03/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - For the wastage claimed on component, detailed clarification required. - Write-up on export product, imported inputs along with their end use. - Revised list of import items, clearly mentioning whether it is component/raw material/consumable. - The manufacturing process involved, weight & justification for wastage at each stage of manufacturing process for each parts. - Calculation sheet for quantity proposed for import, - Past production and consumption data for each part duly certified by CE/CA. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.	

Case stands deferred.

Case No.	111 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00009231AM24
RA File Number	06AX04000357 AM24
Licence No and Date	0611002576/20/03/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. For the wastage claimed on component, detailed clarification required. ii. Write-up on export product, imported inputs along with their end use. iii. Revised list of import items, clearly mentioning whether it is component/raw material/consumable. iv. The manufacturing process involved, weight & justification for wastage at each stage of manufacturing process for each parts. v. Calculation sheet for quantity proposed for import, vi. Past production and consumption data for each part duly certified by CE/CA. vii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	112 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00009238AM24

RA File Number	06AX04000351 AM24
Licence No and Date	0611002578/20/03/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. For the wastage claimed on component, detailed clarification required. ii. Write-up on export product, imported inputs along with their end use. iii. Revised list of import items, clearly mentioning whether it is component/raw material/consumable. iv. The manufacturing process involved, weight & justification for wastage at each stage of manufacturing process for each parts. v. Calculation sheet for quantity proposed for import, vi. Past production and consumption data for each part duly certified by CE/CA. vii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	113 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	DECCAN MECHANICAL AND CHEMICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00009351AM24
RA File Number	31AX04000358 AM24
Licence No and Date	3111003322/27/03/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	114 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred

Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00009396AM24
RA File Number	03AX04006096 AM24
Licence No and Date	0311032690/31/03/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Submit a colored drawing of the export items, indicating the position of the imported and indigenous items in the export product. ii. Submit separate drawings of the items manufactured from the imported S S Sheet AMS 5510 3mm/5mm. Submit the process flow chart of the product, manufactured from the imported S S Sheet of 3mm and 1.5 mm. iii. Submit the wastage percentage at each stage of the operation on the imported sheets of 3 mm and 1,5 mm. iv. Submit Test Mill Certificate of SS Sheet AMS5510. v. Submit details of the export product and their application. Case stands deferred.	

Case No.	115 / NC/1/MEET/Aug/202425/11
Case Status	Case Rejected
Party Name	ABI FLOW PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000150AM25
RA File Number	04AX04001153 AM24
Licence No and Date	0411007238/08/04/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 10.05.2024 followed by several reminders dated 25.05.2024, 09.06.2024, 24.06.2024, 09.07.2024; 24.07.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	116 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	INJECTOPLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000428AM25
RA File Number	06AX04000033 AM25
Licence No and Date	0611002633/25/04/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	117 / NC/1/MEET/Aug/202425/11
Case Status	Case Approved
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000581AM25
RA File Number	31AX04000032 AM25
Licence No and Date	3111003400/07/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 20.08.2024, as under: Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	118 / NC/1/MEET/Aug/202425/11
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Case Status	Case Deferred
Party Name	L G BALAKRISHNAN & BROS LTD
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000601AM25
RA File Number	32AX04000077 AM25
Licence No and Date	3211006746/08/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - Submit drawing of the export item with complete dimensions. - Process flow chart and wastage at each stage of operation. - Grade of Steel and MTC thereof. - What is the net weight of the export item in numbers. - Application of locking covers. Case stands deferred.	

Case No.	119 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000652AM25
RA File Number	34AX04000108 AM25
Licence No and Date	3411004910/10/05/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	120 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024

HQ File Number	HQRNORM APPLY 00000655AM25
RA File Number	05AX04000326 AM25
Licence No and Date	0511025424/10/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	121 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000734AM25
RA File Number	34AX04000109 AM25
Licence No and Date	3411004929/15/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	122 / NC/1/MEET/Aug/202425/11
Case Status	Case Rejected
Party Name	GMM PFAUDLER LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000791AM25
RA File Number	03AX04000777 AM25
Licence No and Date	0311033959/17/05/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 02.07.2024 followed by several reminders dated 17.07.2024, 01.08.2024, 16.08.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case stands **rejected**.

Case No.	123 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	CRADLEWISE MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000809AM25
RA File Number	31AX04000024 AM25
Licence No and Date	3111003444/20/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	124 / NC/1/MEET/Aug/202425/11
Case Status	Case Rejected
Party Name	MAXOP ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000863AM25
RA File Number	05AX04004169 AM24
Licence No and Date	0511024947/22/05/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 02.07.2024 followed by several reminders dated 17.07.2024, 01.08.2024, 16.08.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	
Case stands rejected .	

Case No.	125 / NC/1/MEET/Aug/202425/11
Case Status	Case Rejected
Party Name	GMM PFAUDLER LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000888AM25
RA File Number	03AX04000874 AM25
Licence No and Date	0311034100/24/05/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 02.07.2024 followed by several reminders dated 17.07.2024, 01.08.2024, 16.08.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	126 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	CRADLEWISE MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001230AM25
RA File Number	31AX04000078 AM25
Licence No and Date	3111003501/11/06/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	127 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	LEXCRU WATER INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001435AM25

RA File Number	08AX04000376 AM25
Licence No and Date	0811011881/20/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	AVON NEWAGE CYCLES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001461AM25
RA File Number	30AX04000141 AM25
Licence No and Date	3011005346/21/06/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. i. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11 A appearing in current HBP (Vol. I) separately for each product. v. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components a spares. Raw Material/Consumables. vi. Wastage claimed on components, if any. vii. Basis for the quantities of import item at Sl. No. 4 i.e. Chain with wastage claimed thereon. Case stands deferred.	

Case No.	129 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	AVON NEWAGE CYCLES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001462AM25
RA File Number	30AX04000144 AM25
Licence No and Date	3011005347/21/06/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Weight of each Export Product.
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- v. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11 A appearing in current HBP (Vol. I) separately for each product.
- vi. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components a spares. Raw Material/Consumables.
- vii. Wastage claimed on components, if any.
- viii. Basis for the quantities of import item at Sl. No. 4 i.e. Chain with wastage claimed thereon.

Case stands deferred.

Case No.	130 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	AVON NEWAGE CYCLES PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001463AM25
RA File Number	30AX04000142 AM25
Licence No and Date	3011005348/21/06/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. v. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11 A appearing in current HBP (Vol. I) separately for each product. vi. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components a spares. Raw Material/Consumables. vii. Wastage claimed on components, if any. viii. Basis for the quantities of import item at Sl. No. 4 i.e. Chain with wastage claimed thereon.	
Case stands deferred.	

Case No.	131 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	AVON NEWAGE CYCLES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001464AM25
RA File Number	30AX04000140 AM25
Licence No and Date	3011005349/21/06/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Weight of each Export Product.
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- v. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11 A appearing in current HBP (Vol. I) separately for each product.
- vi. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components a spares. Raw Material/Consumables.
- vii. Wastage claimed on components, if any.
- viii. Basis for the quantities of import item at Sl. No. 4 i.e. Chain with wastage claimed thereon.

Case stands deferred.

Case No.	132 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	AVON NEWAGE CYCLES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001465AM25
RA File Number	30AX04000147 AM25
Licence No and Date	3011005350/21/06/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Weight of each Export Product.

- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- i. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11 A appearing in current HBP (Vol. I) separately for each product.
- v. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components a spares. Raw Material/Consumables.
- vi. Wastage claimed on components, if any.
- vii. Basis for the quantities of import item at Sl. No. 4 i.e. Chain with wastage claimed thereon.

Case stands deferred.

Case No.	133 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	AVON NEWAGE CYCLES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001466AM25
RA File Number	30AX04000146 AM25
Licence No and Date	3011005351/21/06/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Weight of each Export Product.
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- v. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11 A appearing in current HBP (Vol. I) separately for each product.
- vi. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components a spares. Raw Material/Consumables.
- vii. Wastage claimed on components, if any.
- viii. Basis for the quantities of import item at Sl. No. 4 i.e. Chain with wastage claimed thereon.

Case stands deferred.

Case No.	134 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	AVON NEWAGE CYCLES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001468AM25
RA File Number	30AX04000145 AM25
Licence No and Date	3011005352/21/06/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Weight of each Export Product.
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- v. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11 A appearing in current HBP (Vol. I) separately for each product.

- vi. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components a spares. Raw Material/Consumables.
- vii. Wastage claimed on components, if any.
- viii. Basis for the quantities of import item at Sl. No. 4 i.e. Chain with wastage claimed thereon.

Case stands deferred.

Case No.	135 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	AVON NEWAGE CYCLES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001469AM25
RA File Number	30AX04000143 AM25
Licence No and Date	3011005353/21/06/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Weight of each Export Product.
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- v. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11 A appearing in current HBP (Vol. I) separately for each product.
- vi. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components a spares. Raw Material/Consumables.
- vii. Wastage claimed on components, if any.
- viii. Basis for the quantities of import item at Sl. No. 4 i.e. Chain with wastage claimed thereon.

Case stands deferred.

Case No.	136 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001473AM25
RA File Number	05AX04000940 AM25
Licence No and Date	0511026220/21/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	137 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001501AM25
RA File Number	03AX04001315 AM25
Licence No and Date	0311034843/24/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	138 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001532AM25
RA File Number	05AX04000380 AM25

Licence No and Date	0511026299/25/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Application on ANF 4A is required. Case stands deferred.	

Case No.	139 / NC/1/MEET/Aug/202425/11															
Case Status	Case Approved															
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED															
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024															
HQ File Number	HQRNORM APPLY 00001566AM25															
RA File Number	05AX04000825 AM25															
Licence No and Date	0511026020/26/06/2024															
Norms Committee Decision:																
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(SKB) dated 06.09.2024, as under:																
<table><tr><th>SL No</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td rowspan="2">1</td><td rowspan="2">FURNACE PARTS FOR GAS BURNERS</td><td rowspan="2">155.269 KGS</td><td>STAINLESS STEEL COLD DRAWN TUBES, SA/A 312 & SA/A 358 TP 304 TO 347 , ,TP TP 304 L to TP 347 L,DUAL GRADE - TP 304 / 304 L TO TP 347 / 347 L / TP 304 H TO TP 347H</td><td>1.02 KG/KG ON THE NET WEIGHT OF STAINLESS-STEEL COLD DRAWN TUBES IN THE EXPORT PRODUCT.</td></tr><tr><td>STAINLESS STEEL WELDED PIPES, SA/A 312 & SA/A 358 TP 304 TO 347 , ,TP TP 304 L to TP 347 L,DUAL GRADE - TP 304 / 304 L TO TP 347 / 347 L / TP 304 H TO TP 347H</td><td>1.02 KG/KG ON THE NET WEIGHT OF STAINLESS-STEEL WELDED PIPES IN THE EXPORT PRODUCT.</td></tr></table>					SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED	1	FURNACE PARTS FOR GAS BURNERS	155.269 KGS	STAINLESS STEEL COLD DRAWN TUBES, SA/A 312 & SA/A 358 TP 304 TO 347 , ,TP TP 304 L to TP 347 L,DUAL GRADE - TP 304 / 304 L TO TP 347 / 347 L / TP 304 H TO TP 347H	1.02 KG/KG ON THE NET WEIGHT OF STAINLESS-STEEL COLD DRAWN TUBES IN THE EXPORT PRODUCT.	STAINLESS STEEL WELDED PIPES, SA/A 312 & SA/A 358 TP 304 TO 347 , ,TP TP 304 L to TP 347 L,DUAL GRADE - TP 304 / 304 L TO TP 347 / 347 L / TP 304 H TO TP 347H	1.02 KG/KG ON THE NET WEIGHT OF STAINLESS-STEEL WELDED PIPES IN THE EXPORT PRODUCT.
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED												
1	FURNACE PARTS FOR GAS BURNERS	155.269 KGS	STAINLESS STEEL COLD DRAWN TUBES, SA/A 312 & SA/A 358 TP 304 TO 347 , ,TP TP 304 L to TP 347 L,DUAL GRADE - TP 304 / 304 L TO TP 347 / 347 L / TP 304 H TO TP 347H	1.02 KG/KG ON THE NET WEIGHT OF STAINLESS-STEEL COLD DRAWN TUBES IN THE EXPORT PRODUCT.												
			STAINLESS STEEL WELDED PIPES, SA/A 312 & SA/A 358 TP 304 TO 347 , ,TP TP 304 L to TP 347 L,DUAL GRADE - TP 304 / 304 L TO TP 347 / 347 L / TP 304 H TO TP 347H	1.02 KG/KG ON THE NET WEIGHT OF STAINLESS-STEEL WELDED PIPES IN THE EXPORT PRODUCT.												

Note: The grade and size of the imported stainless-steel cold-drawn tubes and stainless-steel welded pipes should be matched with the grade and size of stainless-steel cold-drawn tubes and stainless steel welded pipes going in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	140 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001604AM25
RA File Number	05AX04000832 AM25
Licence No and Date	0511026272/27/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	141 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	ORBIT BEARINGS (INDIA) PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001655AM25
RA File Number	24AX04000123 AM25
Licence No and Date	2411003661/01/07/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input	

in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	142 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	BRAKE PARTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001658AM25
RA File Number	33AX04000040 AM25
Licence No and Date	3311002054/01/07/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Complete set of documents including 4E
 - i. Detail technical note on manufacturing process including the relevant flow sheet.
 - ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
 - iii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
 - iv. Sheet layout diagram of the material indicating the wastage during blanking.
 - v. Stage-wise wastage calculation supported by dimensional drawings.
 - vi. Brief write-up on input items proposed for import.

Case stands deferred.

Case No.	143 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001680AM25
RA File Number	03AX04002464 AM24
Licence No and Date	0311035105/02/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	144 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001686AM25
RA File Number	07AX04000440 AM25
Licence No and Date	0711011709/02/07/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - The descriptions of export product and corresponding import item mentioned in the application are same and hence clarification thereof. - Many export products which are mentioned separately have same nomenclature and description and hence clarification as to how they are different. - Quantity of each export product in numbers and their corresponding weight. - Detail technical note on manufacturing process including the relevant flow sheet. - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license,	

if any, may also be indicated.

- vii. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
- viii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- ix. Sheet layout diagram of the material indicating the wastage during blanking.
- x. Justification for quantity of import item, wastage at each stage of manufacturing process supported by dimensional drawing for each export product.

Case stands deferred.

Case No.	145 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	INJECTOPLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001689AM25
RA File Number	06AX04000145 AM25
Licence No and Date	0611002804/02/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detail description of export items and their end use. ii. Quantity justification for each import items. iii. Dimensions and weight of the input fabric material. iv. Dimensional drawing and weight of the final fabric to be used in each export product. v. Dimensional drawing of each export items. vi. Justification for the wastage claimed. Case stands deferred.	

Case No.	146 / NC/1/MEET/Aug/202425/11
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001709AM25
RA File Number	05AX04001017 AM25
Licence No and Date	0511026442/03/07/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant(SKB) dated 06.09.2024, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE ALLOWED
1	PARTS CONSISTING PRE-FABRICATED PIPINGS FOR PART OF WATER TUBE BOILERS.	94.379 MTS	ALLOY STEEL PIPES, GRADE SA335 P1 TO P95	1.02 KG/KG ON THE NET WEIGHT OF ALLOY-STEELPIPES IN THE EXPORT PRODUCT.

Note: The grade and size of the imported alloy steel pipes should be matched with the grade and size of alloy steel pipes in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	147 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001718AM25

RA File Number	31AX04000093 AM25
Licence No and Date	3111003636/03/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	148 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001729AM25
RA File Number	08AX04000526 AM25
Licence No and Date	0811011986/03/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	149 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001736AM25
RA File Number	52AX04000093 AM25
Licence No and Date	5211008770/04/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	150 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001740AM25
RA File Number	09AX04000199 AM25
Licence No and Date	0911007534/04/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - Import item as mentioned in the application is Coolant Oil and in supporting documents import item is blade material (stainless steel bar). Clarification required thereof. - Details of import items, shape size (Dimension) and surface condition with density of material. - Justification of wastage supported by weight at each stage of manufacturing. - Dimension of final export product, - Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. - GST invoice of scrap disposal. Case stands deferred.	

Case No.	151 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	PARKER HANNIFIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001743AM25
RA File Number	04AX04000253 AM25
Licence No and Date	0411007732/04/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

- i. Write-up on export product with their end uses and catalogue/picture (if any).
- ii. Quantitative justification of import items.

Case stands deferred.

Case No.	152 / NC/1/MEET/Aug/202425/11
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001754AM25
RA File Number	05AX04001025 AM25
Licence No and Date	0511026496/05/07/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant(SKB) dated 06.09.2024, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	PARTS CONSISTING PRE-FABRICATED PIPINGS FOR PART OF WATER TUBE BOILERS.	94.379 MTS	ALLOY STEEL PIPES, GRADE SA335 P1 TO P95	1.02 KG/KG ON THE NET WEIGHT OF ALLOY-STEELPIPES IN THE EXPORT PRODUCT.

Note: The grade and size of the imported alloy steel pipes should be matched with the grade and size of alloy steel pipes in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	153 / NC/1/MEET/Aug/202425/11
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Case Status	Case Deferred
Party Name	SAIRAM ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001767AM25
RA File Number	07AX04000537 AM25
Licence No and Date	0711011736/05/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	154 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	SANAUTO ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001832AM25
RA File Number	05AX04000990 AM25
Licence No and Date	0511026577/09/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	155 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	SANAUTO ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001833AM25
RA File Number	05AX04000991 AM25
Licence No and Date	0511026578/09/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	156 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	INTEGRAL COMPONENT MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001854AM25
RA File Number	04AX04000272 AM25
Licence No and Date	0411007759/09/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	157 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	ASTRA METAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001866AM25
RA File Number	03AX04001496 AM25
Licence No and Date	0311035347/10/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	158 / NC/1/MEET/Aug/202425/11
Case Status	Case Approved
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001873AM25
RA File Number	04AX04000279 AM25
Licence No and Date	0411007760/10/07/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant(SKB) dated 06.09.2024, as under:

Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	159 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	PITTI ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001875AM25
RA File Number	09AX04000289 AM25
Licence No and Date	0911007572/11/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	160 / NC/1/MEET/Aug/202425/11
Case Status	Case Approved
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001877AM25
RA File Number	03AX04001717 AM25
Licence No and Date	0311035384/11/07/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 04.09.2024, based on MHI's earlier recommendation dated 28.12.2020 in similar case of the firm, as under:	

- i. The firm's proposal may be allowed for wastage of 594.31% on net content basis as against 820.58% applied for.

RA concerned may take suitable consequential action accordingly.

Case No.	161 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	PMEA SOLAR TECH SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001920AM25
RA File Number	03AX04001625 AM25
Licence No and Date	0311035459/13/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	162 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001922AM25
RA File Number	09AX04000271 AM25
Licence No and Date	0911007579/15/07/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
i. Import item as mentioned in the application is Coolant Oil and in supporting documents import item is blade material (stainless steel bar). Clarification required thereof.	

- ii. Details of import items, shape size (Dimension) and surface condition with density of material.
- iii. Justification of wastage supported by weight at each stage of manufacturing.
- iv. Dimension of final export product,
- v. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
- vi. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- vii. GST invoice of scrap disposal.

Case stands deferred.

Case No.	163 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	HORIZON AEROSPACE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001937AM25
RA File Number	05AX04001166 AM25
Licence No and Date	0511026671/15/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	164 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	BIRLA PRECISION TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00002375AM25
RA File Number	03AX04002142 AM25
Licence No and Date	0311036160/07/08/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	165 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	BIRLA PRECISION TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00002404AM25
RA File Number	03AX04002141 AM25
Licence No and Date	0311036192/08/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	166 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	AVON NEWAGE CYCLES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00002421AM25
RA File Number	30AX04000227 AM25
Licence No and Date	3011005576/09/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	167 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	STREPARAVA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00002474AM25
RA File Number	07AX04000805 AM25

Licence No and Date	0711012062/12/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	168 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00002476AM25
RA File Number	05AX04001460 AM25
Licence No and Date	0511027126/12/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	169 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00002478AM25
RA File Number	02AX04000283 AM25
Licence No and Date	0211007074/12/08/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Weight of each Export Product. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license,	

if any, may also be indicated.

- iv. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11 A appearing in current HBP (Vol. I) separately for each product.
- v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	170 / NC/1/MEET/Aug/202425/11
Case Status	Case Approved
Party Name	ICEM ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00002490AM25
RA File Number	03AX04002255 AM25
Licence No and Date	0311036316/13/08/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 06.09.2024, as under:	
i. Import item at Sl No. (Clade Plates) shall be of relevant grade and thickness as contained/utilized in the export item at Sl. No. 1 and its quantity may be allowed as 967.6 MT as 1.18 Kgs/Kg. content in the export item at Sl. No. 1.	
RA concerned may take suitable consequential action accordingly.	

Case No.	171 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024

HQ File Number	HQRNORM APPLY 00002513AM25
RA File Number	03AX04002082 AM25
Licence No and Date	0311036334/13/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	172 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00002527AM25
RA File Number	05AX04001471 AM25
Licence No and Date	0511027174/14/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	173 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	HARIHARAN POWER ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00002531AM25
RA File Number	04AX04000438 AM25
Licence No and Date	0411008016/14/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	174 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred

Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00002538AM25
RA File Number	07AX04000762 AM25
Licence No and Date	0711012058/14/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	175 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	FINEPAC STRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00002573AM25
RA File Number	31AX04000176 AM25
Licence No and Date	3111003796/19/08/2024
Norms Committee Decision:	
.Case deferred for the comments of TE.	

Case No.	176 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00002593AM25
RA File Number	08AX04000803 AM25
Licence No and Date	0811012440/20/08/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
1. Detail technical notes on the manufacturing process including the relevant flow sheet. 2. Detail technical drawings with dimensions of each export product, A Catalogue, if any, may also be	

furnished.

3. Weight of each Export Product.
4. Weight of each of the imported and indigenous inputs, separately for each product, for material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
6. What are the reasons for higher wastage? Submit a detailed note.
7. Application of the export product.

Case stands deferred.

Case No.	177 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00002608AM25
RA File Number	09AX04000278 AM25
Licence No and Date	0911007773/21/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	178 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00002609AM25
RA File Number	09AX04000355 AM25
Licence No and Date	0911007774/21/08/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Import item as mentioned in the application is Coolant Oil and in supporting documents import item is blade material (stainless steel bar). Clarification required thereof.
- ii. Details of import items, shape size (Dimension) and surface condition with density of material.
- iii. Justification of wastage supported by weight at each stage of manufacturing.
- iv. Dimension of final export product,
- v. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
- vi. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	179 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	MANDELIA ENGINEERING WORKS
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00002624AM25
RA File Number	02AX04000316 AM25
Licence No and Date	0211007120/21/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	180 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024

HQ File Number	HQRNORM APPLY 00002661AM25
RA File Number	24AX04000219 AM25
Licence No and Date	2411003800/23/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	181 / NC/1/MEET/Aug/202425/11
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202425/ 11 and 06/09/2024
HQ File Number	HQRNORM APPLY 00002683AM25
RA File Number	03AX04002526 AM25
Licence No and Date	0311036626/26/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Minutes of Offline Cases

Sl. No.1

M. No.: NC/1/MEET/SEP/202425/8 (Offline Cases) dated 06.09.2024	M/s. Xomox Sanmar Ltd., Chennai	Status of case
Lic. No : 0410120070 dated 23.12.2010		
HQ. F. No.: 01/80/50/00670/AM11/NC-I (part file)	Subject: Order dated 06.06.23 of Madras High Court in W.P.No.26422 of 2015 in M/s. Xomox Sanmar Ltd. Vs. The DGFT & Anr. - reg.	Deferred.
RLA No.:		
Case History: This is regarding Order dated 06.06.23 of Madras High Court in W.P.No.26422 of 2015 in M/s. Xomox Sanmar Ltd. Vs. The DGFT & Anr., received vide mail dated 23.06.2023.		
2. In the said petition, the petitioner has challenged DES-I's letter No.01/80/050/00670/AM11/DES.I/1162 dated 12.08.2014 whereby the request of the petitioner for ratification of norms in respect of Advance License No.0410120070 dated 23.12.2010 was rejected by NC-I in its meeting No.07/15 dated 24.06.14 on the grounds that the items of export as well as		

items of imports are valves and there is no manufacturing activity involved because upon manufacturing a new product with distinctive named should come into existence.

3. Vide Order dated 06.06.2023 (copy enclosed), the court has set aside the impugned order and remanded the matter to the file of Respondent 1, to be decided afresh and in line with the discussion in the said order after ascertaining if the petitioner has in fact, made any additions to the imported valves by procurement of indigenous products.

4. Consequent upon this order, RA, Chennai asked the petitioner to file a representation afresh. In compliance, the petitioner has forwarded their letter dated 20.12.2023 vide mail dated 20.12.2023, wherein the details of their earlier representation dated 07.04.2011 and supporting documents are mentioned. The petitioner has requested that it may be given an opportunity of being heard before any orders are passed in this matter.

5. The matter has been referred to DPIIT for examination and comments.

6. Subsequently, the case was considered by NC-1 in its meeting dated 03.01.24 and the Committee decided to call the applicant in PH in the forthcoming meeting to explain the case in detail. Accordingly, the firm was called for PH before NC-1 on 19.02.2024.

7. The representative of the firm, Shri V. Guruprasath, AVP, M/s XomoXSanmar Ltd appeared for the PH on 19.02.2024 and briefed the case before the committee. He informed that they had supplied items after fitment of various indigenous items like gear boxes, actuators, limit swishes etc. and testing. After due deliberations, the Committee decided to call the applicant in the next meeting along with the following information/documents:

- i. Copy of application made at the time of getting Advance Authorization
- ii. Copy of Advance Authorization
- iii. Details of import and export items
- iv. Details of indigenous inputs used
- v. Copies of Bill of export showing items supplied to SEZ against the AA.
- vi. Details of deemed export
- vii. Any other documents relevant to the case.

8. Accordingly, the firm was called on PH on 18.03.24 and on request of the applicant the Committee decided to give 45 days to submit the requisite information/documents.

9. Now, the firm has submitted only following documents vide letter dated 06.08.2024:

- (i) Details of imports allowed in the Authorization License
- (ii) Bill of Entry details
- (iii) Invoice details.

10. The documents/information submitted by the firm was referred to DPIIT for technical examination and comments.

Decision: The Committee considered the case as per agenda and noted that the firm has not furnished all the requisite documents as decided in the PH meeting held on 19.02.2024. Hence, the Committee decided to call for the following documents from the firm in order to process the case further:

- i. Copy of application made at the time of getting Advance Authorization
- ii. Details of indigenous inputs used
- iii. Details of deemed export

Case is deferred.

Sl. No. 2

M. No.: NC/1/MEET/SEP/202425/8 (Offline Cases) dated 06.09.2024	M/s MSS India Pvt. Ltd.	Status of case
SEEPZ-SEZ F. No. : SEEPZ-SEZ/EOU/ 28/48/98-99/591 dated 19.08.2024	Subject: Request for fixation of SION for FY 2023-24 in terms of Para 4.06 and 6.06 (e) of HBP 2023.	Deferred.
Case history: M/s MSS India Private Limited has submitted their application dated 19.08.2024 to DGFT through SEEPZ-SEZ, Pune for fixation of SION for the financial year 2023-24 in terms of para 6.8 of FTP read with para 6.06(e) of HBP. The application of the firm has been forwarded by SEEPZ-SEZ, Pune vide letter No. SEEPZ-SEZ/EOU/ 28/48/98-99/591 dated 19.08.2024 requesting for fixation of wastage norms. The applicant vide their representation dated 28.06.2024 has stated that they are a 100% Export Oriented Unit having Letter of Permission (LOP) No. PER: 241(1998) EOB/215/98 dated 17.11.1998 as amended and the LOP has been renewed for a further period of five years from 2024-25 to 2028-29 vide letter No SEEPZ-SEZ/EOU/28/48/98-99/V-XI/290 dated 04.06.2024 for manufacture and export of wide range of products mainly applicable for electrical industries. The applicant has submitted the application for fixation of the scrape wastage norms for the scrape arising out of the production process of additional 530 items manufactured during the year 2023-24 as per their application. The application of the firm along with enclosures was referred to DPIIT for examination and comments. Decision: The Committee considered the case as per agenda and noted that the concerned TE has expressed that the case is under examination. Hence, the Committee decided to wait for the comments of TE, DPIIT. Case is deferred.		